

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.18 of 2013 in
DFR No. 2178 of 2012**

Dated : 8th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Steel Furnace Association of India **....Appellant(s)**
Versus
Punjab State Electricity Regulatory Commission
& Anr. **.... Respondent (s)**

Counsel for the Appellant (s): Ms. Surbhi Sharma
Counsel for the Respondent(s): Ms. Swapna Seshadri for R.2

ORDER

IA No.18 of 2013
(Appl. to condone the delay)

This is an Application to condone the delay of 58 days in filing the Appeal as against the main Order dated 08.08.2012.

We have heard the learned counsel for the parties.

On going through the Application and the affidavit filed in support thereof, we find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **19.02.2013.**

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson